

**Central Administrative Tribunal
Principal Bench**

OA No.100/2994/2016

New Delhi this the 2nd day of September, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Vinay Kumar Rathi,
Age 28 years,
S/o Shri Anil Kumar Rathi,
R/o Village Shahdabbar,
PO Shahupur,
District Muzaffarnagar (UP).

...applicant

(By Advocate : Shri Gyanendra Singh)

Versus

1. The Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate, I.T.O.,
New Delhi-110002.
2. The Deputy Commissioner of Police,
PTC Jharoda Kallan,
New Delhi.
3. The Additional Commissioner of Police,
Training College,
Jharoda Kallan,
New Delhi.

...respondents

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The main grievance of the learned counsel, at this stage, is that although the applicant has already filed a Statutory Appeal

dated 14.10.2014 (Annexure A/2), but the same has not yet been decided by the Appellate Authority.

2. After hearing the learned counsel for applicant and going through the record with his valuable assistance, the instant OA is disposed of with the direction to the Additional Commissioner of Police, Training College, Jharoda Kallan, New Delhi (respondent No.3), to decide the Statutory Appeal (A-4) filed by the applicant within a period of three months from the date of receipt of a certified copy of this order, in accordance with law.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

2nd September, 2016